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Title: Need to set up a separate High Court for each state in the country.

DR. THOKCHOM MEINYA (INNER MANIPUR): Sir, I rise to raise an important matter of public importance. I beg to state that setting up of more High Courts will help speed up the disposal of pending cases which are very large in number.

Article 214 of the Constitution states that "there shall be a High Court for each State". Further, article 231 of the Constitution of India also states that "establishment of a common High Court for two or more States. Article 231 dilutes the provision of article 214. If necessary, the Constitution may be amended to make the provision as contained in article 214 mandatory.

Under the provisions of article 231, the Guwahati High Court has been the common High Court for all the States of the North East except the State of Sikkim which has a separate High Court. I have always been demanding for a separate High Court for the State of Manipur taking into consideration the fact that there are a large number of pending cases involving important constitutional issues. Of late it is learnt that the Union Government is setting up a High Court to the State of Tripura. This has created some problem. Naturally the people of Manipur and those of the other North Eastern States are neglected and ignored. Members of the Bar Council in the State of Manipur have already approached the State Government of Manipur.

Under the circumstances I would respectfully urge upon the Union Government in general and the Union Law Ministry in particular to set up a separate High Court in the State of Manipur immediately, or at least along with the State of Tripura and also set up separate High Courts for each of the remaining States of the North Eastern States immediately.